

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

1. C.P.(IB)-188/(MB)/2023

**CORAM:**

**SHRI SHYAM BABU GAUTAM**  
**HON'BLE MEMBER (T)**

**SHRI KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2023**

**NAME OF THE PARTIES: - Assets Care & Reconstruction Enterprise  
Limited**

**V/s**

**Reliance Corporate Advisory Services  
Limited**

**APPEARANCES: -**

**FOR THE FINANCIAL CREDITOR : Adv. Rhia Marshall**

**FOR THE CORPORATE DEBTOR : None present**

**Section: 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

The matter is taken up through Virtual Hearing (VC). Registry as well as applicant is directed to issue notice to the Corporate Debtor intimating the next date of hearing by all available means (i.e. Speed Post, Email, etc.) the applicant is directed to file affidavit of service enclosing therewith the proof of service of notice on the Corporate Debtor well before the adjourned date. List this matter on **11.04.2023**.

**Sd/-**

**SHYAM BABU GAUTAM**  
**Member (Technical)**

**Sd/-**

**KISHORE VEMULAPALLI**  
**Member (Judicial)**